

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 337 OF 2018 &
IA NO. 258 OF 2019**

Dated: 25th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Jindal Power Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S.Vallinayagam

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Rahul Adhlakha
Mr. Vikas Maini for R-1

Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Vallinayagam
Ms. S. Amali
Mr. Geet Ahuja for R-2

ORDER

Learned counsel for Appellant submits that the claim of the Appellant towards change in law is about Rs.400 crores which is yet to be ascertained by considering the invoices raised (as per the details furnished by the Appellant). However, the counsel for Appellant submits that if a sum of Rs.170 crores is paid out of the above-said claim, subject to

reconciliation, the immediate serious financial crisis faced by the Appellant would be solved for the time being

Since definitely certain amounts will have to be paid towards change in law, we direct the Respondent licensee to make earnest and sincere efforts to see that a sum of Rs.170 crores is released to the Appellant before 30.03.2019 since 31st March 2019 falls on a Sunday.

List the matter on **04.04.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk